

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 320/TT/2023

Subject : Petition for approval of tariff under Sections 62(1)(b) and 79(1)(d) of the Electricity Act, 2003 and Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulations 9(2) and 10(1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, in respect of four new Transmission and Distribution Elements for the 2019-24 tariff period.

Date of Hearing : **27.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Damodar Valley Corporation (DVC)

Respondents : West Bengal State Electricity Distribution Company (WBSEDCL) and Anr.

Parties Present : Shri Venkatesh, Advocate, DVC
Shri Nihal Bhardwaj, Advocate, DVC
Shri Harsh Vardhan, Advocate, DVC
Ms. Ananya Dutta, Advocate, DVC

Record of Proceedings

The learned counsel for the Petitioner submitted that the pleadings had been completed and arguments had been heard. He further submitted that the information sought through the RoP dated 27.6.2024 has been furnished vide an affidavit dated 7.9.2024. He added that none of the Respondents had filed any reply to the Petition and requested the Commission to issue an order based on the information on record.

2. Considering the submissions of the learned counsel for the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

